

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 82 of 2020

&

I.A. No. 1344 of 2020

In the matter of:

Baby Mathew & Anr.

....Appellants

Vs.

Mar Jacob Thoomkuzhy & Ors.

....Respondents

Present

For Appellants: Mr. Mansumyer Singh & Mr. Prince Jose, Advocates.

**For Respondents: Mr. Manoj Menon, Advocate for R-1 to R-4.
Mr. K.S. Ravichandran, Practicing Company Secretary
& Ms. S. Manjula Devi, Advocates for R-5 to R-10.**

With

Company Appeal (AT) No. 98 of 2020

In the matter of:

Biju George & Ors.

....Appellants

Vs.

Jeevan Telecasting Corporation Ltd. & Ors.

...Respondents

Present

**For Appellants: Mr. K.S. Ravichandran, Practicing Company Secretary
& Ms. Manjula Devi, Advocates.**

**For Respondents: Mr. Prince Jose & Mr. Mansumyer Singh, Advocates
for R1 & R-6.
Mr. Manoj Menon, Advocate for R-2 – R-5.**

ORDER

(Virtual Mode)

09.10.2020: Heard the Learned Counsel Mr. Manoj Menon appearing for Respondent No. 1 to Respondent No. 4 in Company Appeal (AT) No. 82 of 2020 (Respondent No. 2 to Respondent No. 5 in Company Appeal (AT) No. 98 of

2020) in '**Part**'. For continuation, the matter is adjourned to **14th October, 2020**.

Further, the 'Office of the Registry' is directed to receive the 'Notes of Submissions' to be filed on behalf of the Appellants in Company Appeal (AT) No. 98 of 2020 and in Company Appeal (AT) No. 82 of 2020 (Respondent No. 5 to Respondent No. 10). Also, Mr. K.S. Ravichandran, Practicing Company Secretary appearing for the Appellants aforesaid was permitted to file 'Compilation of Judgments' etc. and at this stage, he informs that he is ready with the 'Compilation of Judgments' and also ready to file some part of Material Papers and he has some inconvenience in the 'Office of the Registry' to receive the same. Hence, the 'Office of the Registry' is directed to receive the 'Compilation of Judgments' on behalf of the Appellants in Company Appeal (AT) No. 98 of 2020 and in Company Appeal (AT) No. 82 of 2020 (Respondent No. 5 to Respondent No. 10) and also the Material Papers which are ready to be filed. In this regard, the necessary copies are to be served to the Learned Counsels appearing for the other side before the next date of '**Hearing**'.

Mr. Manoj Menon the Learned Counsel appearing for Respondent No. 1 to Respondent No. 4 in Company Appeal (AT) No. 82 of 2020 (Respondent No. 2 to Respondent No. 5 in Company Appeal (AT) No. 98 of 2020) is permitted to file the 'Compilation of Judgments' and he informs this Tribunal that he is ready to file the same and accordingly, the Office of the Registry is directed to receive the same, when it is filed before the next date of '**Hearing**', of course,

after serving due copies to the Learned Counsels appearing for the other side well in advance.

Moreover, Mr. Manoj Menon the Learned Counsel for Respondent No. 1 to Respondent No. 4 in Company Appeal (AT) No. 82 of 2020 (Respondent No. 2 to Respondent No. 5 in Company Appeal (AT) No. 98 of 2020) is permitted to file some Material Papers (which were not filed before the Tribunal) and the Office of the Registry is directed to receive the same, when it is filed before the next date of '**Hearing**', of course, after serving due copies to the Learned Counsels appearing for the other side well in advance.

The Learned Counsels appearing for the respective parties in the aforesaid Appeals are directed to provide a "Complete Convenience Compilation" for ease of convenience and ready reference of this Tribunal, well before the next date of 'Hearing'.

[Justice Venugopal M.]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

Sim/nn